

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 66/TT/2015

Subject : Determination of transmission tariff for 2014-19 tariff period for 765 kV Line bay & 3*80 MVAR line reactor at 765 kV Vadodara GIS for Vadodara-Dhule T/L (IPTC) under "Line bays and reactor provisions at powergrid sub-stations associated with system strengthening for western region" for 2014-19 Tariff block period in WesternRegion.

Date of Hearing : 14.3.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 8 others

Parties present : ShriPiyushAwasthi, PGCIL
ShriMohd. Mohsin, PGCIL
ShriPankaj Sharma, PGCIL
Shri S.S. Raju, PGCIL
ShriRakesh Prasad, PGCIL
ShriJashbir Singh, PGCIL
ShriAryamanSaxena, PGCIL
Shri M.M. Mondal, PGCIL
Shri Kumar Mihir, Advocate, Sterlite
ShriHarshit Gupta, Sterlite

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2014-19 tariff period for 765 kV Line bay & 3*80 MVAR line reactor at 765 kV Vadodara GIS for Vadodara-Dhule T/L (IPTC) under "Line bays and reactor provisions at powergrid sub-stations associated with system strengthening for western region" for 2014-19 Tariff block period in WesternRegion.
- b) The petitioner has claimed additional capitalization of ₹881.02 lakh and ₹285.62 lakh for the asset for 2014-19 tariff period.



2. The learned counsel for Sterlite Technologies Limited submitted that the copy of the petition has not been forwarded to them and requested time to file the reply to the petition. A copy of the petition was forwarded to the counsel of Sterlite .The Commission directed the respondent to file their reply by 21.3.2016 and the petitioner to file their rejoinder by 28.3.2016.
3. The Commission further observed that in case the above information is not received within the specified date, the petition will be disposed of on the basis of the information already available on record.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

-Sd/
V. Sreenivas
Dy. Chief (Law)

